Reinstatement of watchmen of FCI, Nalgonda

Written Answers

1941. SHRI A. NALLASIVAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Food Corporation of India has decided to accept the judgement of Andhra Pradesh High Court directing the F. C. I, to reinstate 82 retrenched watch men of F. C. I. Nalgonda;

(b) if so, whether the F. C. I, has impemen'ed the judgement of Andhra Pradesh High Court;

(c) if not, the reasons therefor; and

id) the steps taken to implement the judgement?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUIAN PATEL>: (a) The Andhra Pradesh High Court directed the F. C. I, to consider the retrenched workers for re-employment under the I. D. Act, 1947 on priority basis as and when vacancies arise. The FCI did not file appeal against the judgement.

(b) to (d) It has not yet been possible for F. C. T. to re-apnoint them for want of vacancies. The FCT is. however, making efforts in this direction.

Strength of the Members/Additional Members of Railway board

1942. SHRI THOMAS KUTHIRA-VATTOM: Will the Minister of RAILWAYS be pleased to state:

(a") what was the strength of Members/ Additional Members/Directors Of Railway Board as on 1st April, 1950; and

(b) what is the present strength of the above categories a'i on 1st April 1990?

THR MINISTER QF RAILWAYS (SHRI GEORGE FERNANDES): (a)

The strength of the Members/Additional Members and Directors of Railway Board as On 1-4-50 was: —

to Questions

Chief Commissioner, Railways	—One
Financial Commissioner, Railways	—One
Members	—Three
Additional Members	—Nil
Directors	—Six

(b) The present strength of the above categories is as under: —

Chairman, Railway Board	—One
Financial Commissioner, Railways	—One
Members	— Five
Additional Members	—Nil
Advisers	Seventeen
Executive Directors & equivalent	—Sixty four

Rules governing the tenure of depulationists

1943. SHRI THOMAS KUTHIRA-VATTOM:: Will the Minister of RAIL-WAYS be pleased to state:

(a) what are the rules governing the tenure $_{0}f$ deputationists in the Ministry from the Zonal Railways and what is the norma) tenure;

(b) whether Government would follow an uniform policy in this regard; and

(c) what is the tenure of officers and staff in the Ministry; whether they are also shifted periodically?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDEZ: (a) At present, the following tenure has been fixed for the officers belonging to different Group 'A' Railway Services posted in Railway Board's Office on the lines of

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